

GOVERNMENT OF INDIA  
MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY  
**LOK SABHA**  
**UNSTARRED QUESTION NO. 2807**  
TO BE ANSWERED ON 03.08.2022

**SELF-REGULATORY INDUSTRY FRAMEWORK**

**2807. SHRI SHIVAKUMAR C. UDASI:**  
**SHRI RANJEETSINGH HINDURAO NAIK NIMBALKAR:**  
**SHRI SUDHAKAR TUKARAM SHRANGARE:**

Will the Minister of Electronics and Information Technology be pleased to state:

- (a) whether the Government plans to have a self- regulatory industry framework for social media companies to formalize the content in the moderate way;
- (b) if so, the details thereof; and
- (c) the steps taken by the Government to set up an appellate grievance redress panel to deal with unsatisfactory response from grievance officers of social companies regarding content takedown?

**ANSWER**

MINISTER OF STATE FOR ELECTRONICS AND INFORMATION TECHNOLOGY  
(SHRI RAJEEV CHANDRASEKHAR)

(c) to (c): Government's objective is to ensure an Open, Safe & Trusted and Accountable Internet for its users. To address the evolving concerns and also to ensure that the intermediaries including the social media intermediaries remain accountable and transparent to the citizens, the Government has been amending the Information Technology (Intermediary Guidelines and Digital Media Ethics Codes) Rules, 2021 ("IT Rules, 2021"). The Government has received representation from citizens and consumers on various aspects of regulation of the objectives of Open, Safe & Trusted and Accountable Internet.

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